

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3	
(i)	Cash in hand	30,000 =	15000 -	40,0001-	10,011-	15000/2	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking	आरतीय स्टेट विस्त्र विस्टिटिवियामा	59	80001-	A+L	NIL	
	Financial Companies and Cooperative societies and the amount in each such deposit						
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	- NiL	- NIL	731540 E NIL	N/L	NIL	
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL.	NIL	NIL .	NIL.	NIL	
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	1,00,000 BROIPG - 3193 INOVA 20,00,000		सामादी वाहरू मेर क्षेत्र नीठ १९३०,०६० -		क्र इलेम्ट मार्ट्स्ट्रेक्ट्रिक्ट् 50,000 =	
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	NIL	25 Pape -3	NIL	NIL.	NIZ	

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(viii) Any other assets such as value of Claims/interest	NIL	NIL	NIL _	Nic.
(ix, Gross Total value			-	

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	अस्त्रा-265	NIL	NIL	N/L	N.L
	Area (Total measurement in acres)	8.52	- NIL	NIL	NIC	N/L
	Whether inherited property (Yes or NO)	3.00 193	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	वर्ष 1985	NIL	NIL	N/L	NIL
	Cost of Land (in case of purchase)at the time of purchase	3. 60 MIG	NIL	NIL	NÎL	NIL
-	Any Investment on the land by way of development, construction etc.	- NIL	AIL	NIL	-NIC	NIL
	Approximate Current market value	৪৭ পাক	- NIL	NIL	NIL	N/L
(ii)	Non-Agricultural Land Location(s) Survey number(s)	त्रिश्राद्धाः मुश्रादश्चर्	मुराहरी स्माहरी 665		NiL	- Mil
	Area (Total measurement in sq. ft.)	0.8A	0.675	-NIL	NIL	NIL
	Whether inherited property (Yes or NO)	- NIL	NIL	NIL	N/L	NIL.
	Date of purchase in case of self acquired property	1987	1990	NIL	N/L	NIL
	Cost of Land (in case of purchase) at the time of purchase	50,000[-	6,00,000 -	NIL	NEL	NIL
	Any Investment on the land by way of development, construction etc.	NIL.	NIL	NIL	NIL	- NIL
	Approximate Current market	50,00,000	1,20,000,00		NIL	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	- NIL	1.7	- NIL	- NIL	NIL
	Built up Area (Total measurement in sq. fl.)	- NL	NIL	NIL	NL	- Nes

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	V 'scher inherited property (2 cs or NO)	MIL	NIL	Nir	NŁ	N/L
	Date of purchase in case of self activitied property	NIL	-NIL	NIL .	NL	NTL
	C est of property (in case of pr rchase) at the time of pr rchase	NiL	NT.L	NIL	NIL	ML
	Any Investment on the property by way of development, construction etc.	No	Nic	NIC.	NIL	NT.
	Approximate Current market value	NIL	NIL	- NIL	NIL	NIL
(iv)	apartments,) -Location(s) - Survey number(s)	अध्याद्धर-०८	भ्रोम-अख्यिप्रर DL.	NIL .	NIL	NIL
	Area (Total measurement in sq. ft.)	8000ania2	2000 asim/k	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	6500analu	1700 and	NIL	NIL	NTC
	Whether inherited property (Yes or NO)	NIL	PAITC	NIL	NIL	NIC
	Date of purchase in case of self acquired property	1987 at	1990 at	NIC	NIL	NIC
	Cost of property (in case of purchase) at the time of purchase	-NIL	NIL	NIC :	NIL	NIL
	Any Investment on the land by way of development, construction etc.	-Nic	NIL	NIL	NiL	NH
	Approximate Current market value		15,00,000 -	NIL	TIL	NIL
(v)	Others (such as interest in property)	NIL	AliL	NIL -	NIC	NIL
(vi)	Total of Current Market Value of (i) to (v) above	MERCE	A	_		-

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	S.B.I. BIHARVIDHA SABHA BANG 1800,000f	N'L	5458936: S.B.1 AHYAVR	<i>Ni∟</i> -	Nî L
	Loan or dues to any individuals/ Entity other than R mentioned in (i) above. On the Name(s) Amount outstanding Nature of loan		 NIL	- NI'L	- NIL	711

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	Any other liability	_NIL	NIL	_NIL	NIL	MIL
	Grand total of liabilities	18,00,000	Nu -	5458936	-	-
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	- NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of water	TOIL	NL	NIL	NIL	- Ni-
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	Nu	Nu	NIL
	Dues to departments dealing with government transport (including aircrafts and including transports)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	-N/L	-NIL	Nu	NIE	NHL
	Wealth Tax Dues	- NIL		NA	NIL-	NIL-
	Service Tax Dues	- NIL	NIL	NIE	NL -	NIL
	Municipal /Property Tax Dues	NI L-	ME	NIL	MIL	NIL
	Sales Tax Dues	NIL,	NIE.	NIL-	NIC	NIT
	Any other dues	- NIL	NiL	NIC	NIC	NIZ
	Grand total of all Govt. dues	- NIL	NIL	NIL	Nu	NL-

(7)	Details o	of 1	profession or occupation:	١
		7-16	177	-

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

	Name of the candidate	Sh./Smt/Kam. MAHESHWAR PRASAD YADAV
	Full postal address	PIS- GAIGHAT, MUZACEARPUR
	Number and Name of the constituency and state	88 . GAIGHAT ASSEMBLY CON.
3.	Name of the Political party which set up the candidate (otherwise write 'Independent' and the Control of Cases to which the world on order.	RASTRIYA JANTA DAL
	passed (other than those refered to in Form 26)	11 11 11 11 11 11 11 11 11 11 11 11 11

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0.0	1	are and a second		- 1	Year for which	ast	Total Income 5	lane
	(a	Candidate			2015-16	urn filed	7.5	-
) Spouse:			20 10-15	-	420001-	٠,
٠,	10) Dependents		-	The same of the sa		8,50,000/-	-
6.	+	Detail	s of Assets and	Liabil	ities in rupees		AIL	
_	+	Description	Self	Spous		Depender	nt-II Depender	11.111
A.		Moveable Asset (Total value)	20,000,000	1	2699931	80000/	The second secon	
В.		Immovable Asset	77,00,000/	1200	DODO/- MIL	NIL	NIT	
**	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	30,00000/-	NIL		702	-	
	(ii)	Approximate Current Market Price of Asset (Total Value)	MIL	NIL		NIL	NIL	-
		Liabilities	MIL_	- N	4 - m		NH AL	
		(i) Government dues (Total)	NIL	NIL	PWD	NIL	NIL NIL	
		(ii) Loans from Bank, Financial Institutions and others (Total)	18.00,000F	NIL	5458936	NIL	-	eta.
-	+	the school (Varies) (Name of the School	KANTA	YUZA.	TRIC PASS	YEAR	-1967	

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

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